DOCUMENT INFORMATION

FILE NAME : Ch_XXVII_5_b

VOLUME : VOL-2

CHAPTER : Chapter XXVII. Environment

TITLE : 5.b. Amendments to Articles 25 and 26 of the Convention on the Protection and Use of Transboundary Watercources and International Lakes. Madrid, 28 November 2003

UNITED NATIONS NATIONS UNIES

POSTAL ADDRESS—ADRESSE POSTALE: UNITED NATIONS, N.Y. 10017
CABLE ADDRESS—ADRESSE TELEGRAPHIQUE: UNATIONS NEWYORK

Reference: C.N.150.2004.TREATIES-1 **(Reissued)** (Depositary Notification)

CONVENTION ON THE PROTECTION AND USE OF TRANSBOUNDARY WATERCOURSES AND INTERNATIONAL LAKES

HELSINKI, 17 MARCH 1992

AMENDMENTS TO ARTICLES 25 AND 26 OF THE CONVENTION ON THE PROTECTION AND USE OF TRANSBOUNDARY WATERCOURSES AND INTERNATIONAL LAKES

GENEVA, 28 NOVEMBER 2003

ADOPTION OF AMENDMENTS

The Secretary-General of the United Nations, acting in his capacity as depositary, communicates the following:

On 28 November 2003, the Parties to the Convention on the Protection and Use of Transboundary Watercourses and International Lakes adopted amendments to articles 25 and 26 of the Convention by decision III/1, following a proposal by the Government of Switzerland dated 20 August 2003 (see MP.WAT/2003/4).

The amendments will enter into force for those Parties to the Convention which have accepted them on the ninetieth day after the date on which two thirds of those Parties have deposited their instruments of acceptance with the Secretary-General of the United Nations.

In this connection, it is recalled that the procedure for the amendment of the Convention is set forth in Article 21, paragraphs 1, 2, 3 and 4 of the above Convention, which read as follows:

"1. Any Party may propose amendments to this Convention.

2. Proposals for amendments to this Convention shall be considered at a meeting of the Parties.

3. The text of any proposed amendment to this Convention shall be submitted in writing to the Executive Secretary of the Economic Commission for Europe, who shall communicate it to all Parties at least ninety days before the meeting at which it is proposed for adoption.

4. An amendment to the present Convention shall be adopted by consensus of the representatives of the Parties to this Convention present at a meeting of the Parties, and shall enter into force for the Parties to the Convention which have accepted it on

Attention: Treaty Services of Ministries of Foreign Affairs and of international organizations concerned. Depositary notifications are made available to the Permanent Missions to the United Nations at the following e-mail address: missions@un.int. Note that annexes to the depositary notifications are distributed in hard copy format only. Such notifications are also available in the United Nations Treaty Collection on the Internet at http://untreaty.un.org.

the ninetieth day after the date on which two thirds of those Parties have deposited with the Depositary their instruments of acceptance of the amendment. The amendment shall enter into force for any other Party on the ninetieth day after the date on which that Party deposits its instrument of acceptance of the amendment.''

..... A copy of the text of the amendments in the English, French and Russian languages is transmitted herewith.

..... For the sake of convenience a model instrument of acceptance is also attached.

10 March 2004

Attention: Treaty Services of Ministries of Foreign Affairs and of international organizations concerned. Depositary notifications are made available to the Permanent Missions to the United Nations at the following e-mail address: missions@un.int. Note that annexes to the depositary notifications are distributed in hard copy format only. Such notifications are also available in the United Nations Treaty Collection on the Internet at http://untreaty.un.org.

Model of an instrument of acceptance

(to be signed by the Head of State, Head of Government or Minister for Foreign Affairs)

WHEREAS the [title of amendment] **was adopted at** [place] **on** [date],

NOW THEREFORE I, [name and title of the Head of State, Head of Government or Minister for Foreign Affairs], **declare that the Government of** [name of State], **having considered the above mentioned amendment, accepts the same and undertakes faithfully to perform and carry out the stipulations therein contained.**

IN WITNESS WHEREOF I have signed this instrument of acceptance at [place] **on** [date].

[Signature]

UNITED NATIONS NATIONS UNIES

POSTAL ADDRESS—ADRESSE POSTALE UNITED NATIONS, N.Y. 10017
CABLE ADDRESS—ADRESSE TELEGRAPHIQUE UNATIONS NEWYORK

Référence : C.N.150.2004.TREATIES-1**(Rediffusée)** (Notification Dépositaire)

CONVENTION SUR LA PROTECTION ET L'UTILISATION DES COURS D'EAU TRANSFRONTIÈRES ET DES LACS INTERNATIONAUX

HELSINKI, 17 MARS 1992

AMENDEMENTS AUX ARTICLES 25 ET 26 DE LA CONVENTION SUR LA PROTECTION ET L'UTILISATION DES COURS D'EAU TRANSFRONTIÈRES ET DES LACS INTERNATIONAUX

GENEVA, 28 NOVEMBER 2003

ADOPTION DES AMENDEMENTS

Le Secrétaire général de l'Organisation des Nations Unies, agissant en sa qualité de dépositaire, communique :

Le 28 novembre 2003, les Parties à la Convention sur la protection et l'utilisation des cours d'eau transfrontières et des lacs internationaux ont adopté des amendements aux articles 25 et 26 de la Convention par la décision III/1, suivant une proposition du Gouvernement suisse datée du 20 août 2003 (voir MP.WAT/2003/4).

Les amendements entreront en vigueur à l'égard des Parties à la Convention qui les ont acceptés le quatre-vingt-dixième jour qui suit la date à laquelle les deux tiers d'entre elles ont déposé leurs instruments d'acceptation avec le Secrétaire général des Nations Unies.

À cet égard, il est à rappeler que la procédure d'amendement à la Convention est prévue à l'article 21, paragraphes 1, 2, 3 et 4 de la Convention susmentionnée, qui se lit comme suit :

"1. Toute Partie peut proposer des amendements à la présente Convention.

2. Les propositions d'amendements à la présente Convention sont examinées lors d'une réunion des Parties.

3. Le texte de toute proposition d'amendement à la présente Convention est soumis par écrit au Secrétaire exécutif de la Commission économique pour l'Europe, qui le communique à toutes les Parties quatre-vingt-dix jours au moins avant la réunion au cours de laquelle l'amendement est proposé pour adoption.

4. Tout amendement à la présente Convention est adopté par consensus par les représentants des Parties à la Convention présents à une réunion des Parties et entre

Attention : Services des Traités des Ministères des Affaires Étrangères et organisations internationales concernés. Les missions permanentes auprès de l'Organisation des Nations Unies peuvent se procurer les notifications dépositaires en écrivant par courrier électronique à l'adresse suivante : missions@un.int. Veuillez noter que les annexes ne sont disponibles pour l'instant que sur support papier. De telles notifications sont aussi disponible sur le site de la Collection des Traités des Nations Unies à l'adresse http://untreaty.un.org.

en vigueur à l'égard des Parties à la Convention qui l'ont accepté le quatre-vingt-dixième jour qui suit la date à laquelle les deux tiers d'entre elles ont déposé leurs instruments d'acceptation de l'amendement auprès du Dépositaire. L'amendement entre en vigueur à l'égard de toute autre Partie le quatre-vingt-dixième jour qui suit la date à laquelle cette Partie a déposé son instrument d'acceptation de l'amendement."

..... On trouvera ci-joint, en langues anglaise, française et russe le texte du projet d'amendements.

..... À toutes fins utiles, un modèle d'instrument d'acceptation est aussi joint en annexe.

Le 10 mars 2004

Attention : Services des Traités des Ministères des Affaires Étrangères et organisations internationales concernés. Les missions permanentes auprès de l'Organisation des Nations Unies peuvent se procurer les notifications dépositaires en écrivant par courrier électronique à l'adresse suivante : missions@un.int. Veuillez noter que les annexes ne sont disponibles pour l'instant que sur support papier. De telles notifications sont aussi disponible sur le site de la Collection des Traités des Nations Unies à l'adresse http://untreaty.un.org.

C.N.150.2004.TREATIES-1 (Annex – Annexe)

AMENDMENTS TO ARTICLES 25 AND 26 OF THE CONVENTION ON THE PROTECTION AND USE OF TRANSBOUNDARY WATERCOURSES AND INTERNATIONAL LAKES

GENEVA, 28 NOVEMBER 2003
(Decision III/1)

AMENDEMENTS AUX ARTICLES 25 ET 26 DE LA CONVENTION SUR LA PROTECTION ET L'UTILISATION DES COURS D'EAU TRANSFRONTIÈRES ET DES LACS INTERNATIONAUX

GENÈVE, 28 NOVEMBRE 2003
(Décision III/1)

Modèle d'instrument d'acceptation

(lequel doit être signé par le Chef de l'Etat, le Chef de Gouvernement ou le Ministre des Affaires étrangères)

CONSIDÉRANT QUE [titre d'amendement] **a été adopté à** [lieu] **le** [date],

DÉCLARONS PAR LES PRÉSENTES QUE le Gouvernement de [nom de l'État], **ayant considéré l'amendement susmentionné, l'accepte et s'engage à en exécuter fidèlement toutes les clauses.**

EN FOI DE QUOI nous **avons signé le présent instrument d'acceptation à** [lieu] **le** [date].

[Signature]

UNITED
NATIONS

E

Economic and Social
Council

Distr.
GENERAL

ECE/MP.WAT/14
12 January 2004

ORIGINAL: ENGLISH

ECONOMIC COMMISSION FOR EUROPE

**MEETING OF THE PARTIES TO THE CONVENTION
ON THE PROTECTION AND USE OF TRANSBOUNDARY
WATERCOURSES AND INTERNATIONAL LAKES**

AMENDMENT TO ARTICLES 25 AND 26 OF THE CONVENTION

1. On 28 November 2003, the Parties to the Convention on the Protection and Use of Transboundary Watercourses and International Lakes amended articles 25 and 26 of the Convention by decision III/1, following a proposal by the Government of Switzerland dated 20 August 2003 (see MP.WAT/2003/4).

2. The decision, including the text of the amendment, is annexed below.

GE.04-30051

Annex

DECISION III/1
AMENDMENT TO THE WATER CONVENTION

The Meeting of the Parties,

Expressing the firm belief that cooperation among riparian States on transboundary watercourses and international lakes contributes to peace and security and to sustainable water management, and is to everyone's benefit,

Desiring to promote river basin cooperation throughout the world and to share its experience with other regions in the world,

Wishing therefore to allow States situated outside the UNECE region to become Parties to the Convention, as is already foreseen under other UNECE environmental conventions (i.e. the Convention on Access to Information, Public Participation in Decision-making and Access to Justice in Environmental Matters and the Convention on Environmental Impact Assessment in a Transboundary Context) as well as under the Protocol on Civil Liability and Compensation for Damage Caused by the Transboundary Effects of Industrial Accidents on Transboundary Waters,

1. Adopts the following amendments to the Convention:

(a) In article 25, after paragraph 2, insert a new paragraph reading

"3. Any other State, not referred to in paragraph 2, that is a Member of the United Nations may accede to the Convention upon approval by the Meeting of the Parties. In its instrument of accession, such a State shall make a declaration stating that approval for its accession to the Convention had been obtained from the Meeting of the Parties and shall specify the date on which approval was received. Any such request for accession by Members of the United Nations shall not be considered for approval by the Meeting of the Parties until this paragraph has entered into force for all the States and organizations that were Parties to the Convention on 28 November 2003".

and renumber the remaining paragraphs accordingly;

(b) In article 26, paragraph 3, after "referred to in article 23" insert "or in paragraph 3 of article 25";

2. Calls upon Parties to the Convention to deposit their instruments of acceptance of the amendment rapidly;

3. Urges any State or organization that ratifies, accepts or approves the Convention to simultaneously ratify, accept or approve the above amendment;

4. Encourages States situated outside the UNECE region, in particular those bordering it, to accede to the Convention and, to that end, to seek the approval of the Meeting of the Parties;

5. Invites interested United Nations Member States to take part in its meetings as observers and to participate in the activities under the Convention's programme of work;

6. Invites the States bordering the UNECE region that have not done so already to enter into technical cooperation and bilateral or multilateral agreements with the riparian UNECE States, in accordance with the provisions of Part II of the Convention, without delay.

NATIONS
UNIES

E

Conseil économique
et social

Distr.
GÉNÉRALE

ECE/MP.WAT/14
12 janvier 2004

FRANÇAIS
Original: ANGLAIS

COMMISSION ÉCONOMIQUE POUR L'EUROPE

RÉUNION DES PARTIES À LA CONVENTION SUR LA PROTECTION ET L'UTILISATION DES COURS D'EAU TRANSFRONTIÈRES ET DES LACS INTERNATIONAUX

AMENDEMENT AUX ARTICLES 25 ET 26 DE LA CONVENTION

1. Le 28 novembre 2003, les Parties à la Convention sur la protection et l'utilisation des cours d'eau transfrontières et des lacs internationaux ont modifié les articles 25 et 26 de la Convention par la décision III/1, suivant une proposition du Gouvernement suisse datée du 20 août 2003 (voir MP.WAT/2003/4).

2. Le texte de la décision, y compris celui de l'amendement, est reproduit ci-après en annexe.

GE.04-30052 (F) 140104 140104

Annexe

DÉCISION III/1

AMENDEMENT À LA CONVENTION SUR L'EAU

La Réunion des Parties,

Exprimant la ferme conviction que la coopération entre les États riverains des cours d'eau transfrontières et des lacs internationaux contribue à la paix et à la sécurité ainsi qu'à une gestion durable de l'eau, et qu'elle est dans l'intérêt de chacun,

Désirant promouvoir la coopération dans les bassins hydrographiques partout dans le monde et partager son expérience avec d'autres régions du monde,

Souhaitant en conséquence permettre aux États qui n'appartiennent pas à la région de la CEE de devenir Parties à la Convention, comme cela est déjà prévu dans d'autres conventions de la CEE relatives à l'environnement (à savoir la Convention sur l'accès à l'information, la participation du public au processus décisionnel et l'accès à la justice en matière d'environnement, et la Convention sur l'évaluation de l'impact sur l'environnement dans un contexte transfrontière) ainsi que dans le Protocole sur la responsabilité civile et l'indemnisation en cas de dommages causés par les effets transfrontières d'accidents industriels sur les eaux transfrontières,

1. *Adopte* les amendements à la Convention suivants:

a) À l'article 25, après le paragraphe 2, insérer un nouveau paragraphe *libellé comme suit*:

> «3. Tout autre État non visé au paragraphe 2, qui est Membre de l'Organisation des Nations Unies, peut adhérer à la Convention avec l'accord de la Réunion des Parties. Dans son instrument d'adhésion, ledit État indique avoir obtenu l'accord de la Réunion des Parties pour adhérer à la Convention, et précise la date à laquelle il a reçu notification de cet accord. La Réunion des Parties n'examinera aucune demande émanant de Membres de l'Organisation des Nations Unies qui sollicitent son accord pour adhérer à la Convention avant que le présent paragraphe ne soit entré en vigueur à l'égard de tous les États et de toutes les organisations qui étaient Parties à la Convention au 28 novembre 2003.»

et renuméroter en conséquence les paragraphes suivants;

b) Au paragraphe 3 de l'article 26, après «visé à l'article 23» insérer «ou au paragraphe 3 de l'article 25»;

2. *Invite* les Parties à la Convention à déposer rapidement leurs instruments d'acceptation de l'amendement;

3. *Demande instamment* à tout État ou organisation qui ratifierait, accepterait ou approuverait la Convention de ratifier, accepter ou approuver simultanément l'amendement susmentionné;

4. *Encourage* les États qui n'appartiennent pas à la région de la CEE, en particulier les États limitrophes de la région, à adhérer à la Convention et, à cet effet, à solliciter l'accord de la Réunion des Parties;

5. *Invite* les États Membres de l'Organisation des Nations Unies intéressés à prendre part à ses réunions en qualité d'observateurs et à participer aux activités entreprises dans le cadre du programme de travail exécuté au titre de la Convention;

6. *Invite* les États limitrophes de la région de la CEE qui ne l'ont pas encore fait à conclure dans les meilleurs délais des accords de coopération technique et des accords bilatéraux ou multilatéraux avec les États riverains membres de la CEE, conformément aux dispositions de la partie II de la Convention.

ОРГАНИЗАЦИЯ ОБЪЕДИНЕННЫХ НАЦИЙ

E

ЭКОНОМИЧЕСКИЙ И СОЦИАЛЬНЫЙ СОВЕТ

Distr.
GENERAL

ECE/MP.WAT/14
12 January 2004

RUSSIAN
Original: ENGLISH

ЕВРОПЕЙСКАЯ ЭКОНОМИЧЕСКАЯ КОМИССИЯ

СОВЕЩАНИЕ СТОРОН КОНВЕНЦИИ ПО ОХРАНЕ И ИСПОЛЬЗОВАНИЮ ТРАНСГРАНИЧНЫХ ВОДОТОКОВ И МЕЖДУНАРОДНЫХ ОЗЕР

ПОПРАВКА К СТАТЬЯМ 25 И 26 КОНВЕНЦИИ

1. 28 ноября 2003 года Стороны Конвенции по охране и использованию трансграничных водотоков и международных озер по предложению правительства Швейцарии от 20 августа 2003 года внесли поправки в статьи 25 и 26 Конвенции путем принятия решения III/1(см. MP.WAT/2003/4).

2. Это решение, включая текст поправки, содержится в приводимом ниже приложении.

GE.04-30053 (R) 190104 190104

Приложение

РЕШЕНИЕ III/1

ПОПРАВКА К КОНВЕНЦИИ ПО ОХРАНЕ И ИСПОЛЬЗОВАНИЮ ТРАНСГРАНИЧНЫХ ВОДОТОКОВ И МЕЖДУНАРОДНЫХ ОЗЕР

Совещание Сторон,

выражая твердую уверенность в том, что сотрудничество между государствами, прилегающими к трансграничным водотокам и международным озерам, способствует миру и безопасности и устойчивому управлению водными ресурсами и служит всеобщему благу,

желая способствовать сотрудничеству в рамках речных бассейнов во всем мире и делиться опытом с другими регионами мира,

желая поэтому предоставить возможность государствам, расположенным за пределами региона ЕЭК ООН, становиться Сторонами Конвенции, что уже предусмотрено в других природоохранных конвенциях ЕЭК ООН (например, в Конвенции о доступе к информации, участии общественности в процессе принятия решений и доступе к правосудию по вопросам, касающимся окружающей среды, и Конвенции об оценке воздействия на окружающую среду в трансграничном контексте), а также в соответствии с Протоколом о гражданской ответственности и компенсации за ущерб, причиненный трансграничным воздействием промышленных аварий на трансграничные воды,

1. принимает следующие поправки к Конвенции,

a) в статье 25 после пункта 2 добавить новый пункт следующего содержания:

"3. Любое другое государство, не упомянутое в пункте 2, которое является членом Организации Объединенных Наций, может присоединиться к Конвенции с согласия Совещания Сторон. В своем документе о присоединении такое государство делает заявление с указанием того, что согласие на его присоединение к Конвенции было получено от Совещания Сторон, и указывает дату получения согласия. Любая такая просьба о присоединении со стороны членов Организации Объединенных Наций не рассматривается на предмет получения согласия Совещанием Сторон до тех пор, пока этот пункт не вступит в силу для всех государств и организаций, являвшихся Сторонами Конвенции по состоянию на 28 ноября 2003 года".

и соответствующим образом изменить нумерацию остальных пунктов;

b) в пункте 3 статьи 26 после "упомянутых в статье 23" добавить "или в пункте 3 статьи 25";

2. призывает Стороны Конвенции как можно скорее сдать на хранение свои документы о принятии поправки;

3. настоятельно призывает любое государство или организацию, которое ратифицирует, принимает или утверждает Конвенцию, одновременно ратифицировать, принять или утвердить вышеупомянутую поправку;

4. призывает государства, расположенные за пределами региона ЕЭК ООН, в частности граничащие с ним, присоединиться к Конвенции и с этой целью запросить одобрение Совещания Сторон;

5. предлагает заинтересованным государствам - членам Организации Объединенных Наций принимать участие в его совещаниях в качестве наблюдателей и участвовать в деятельности в рамках программы работы Конвенции;

6. предлагает государствам, граничащим с регионом ЕЭК ООН, которые еще не осуществляют техническое сотрудничество и не заключили двусторонние или многосторонние соглашения с прибрежными государствами - членами ЕЭК ООН, сделать это без задержки в соответствии с положениями части II Конвенции.

I hereby certify that the foregoing text is a true copy of the Amendments to articles 25 and 26 of the Convention on the Protection and Use of Transboundary Watercourses and International Lakes, adopted at the Meeting of the Parties, held in Geneva, on 28 November 2003.

Je certifie que le texte qui précède est une copie conforme des Amendements aux articles 25 et 26 de la Convention sur la protection et l'utilisation des cours d'eau transfrontières et des lacs internationaux, adoptés lors de la Réunion des Parties, tenue à Genève le 28 novembre 2003

For the Secretary-General,
The Assistant Secretary-General
in charge
of the Office of Legal Affairs

Pour le Secrétaire général,
Le Sous-Secrétaire général
Chargé
du Bureau des affaires juridiques)

Ralph Zacklin

United Nations, New York
12 March 2004

Organisation des Nations Unies
New York, le 12 mars 2004

Certified true copy: XXVII.5 b)
Copie certifiée conforme : XXVII. 5 (b)
June 2006